
(2022) 02 SEBI CK 0099

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 55, 69 Of 2022, Appeal No. 66, 67 Of 2022

Jugal Chandrakant Thacker HUF And Others

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 14-02-2022

Acts Referred:

Citation : (2022) 02 SEBI CK 0099

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : Sumit Rai, Nidhi Singh, Binjal Samani, Aditi Palnitkar, Moksha Kothari, Vidhii Partners

Judgement

1. Connect with appeal no.318, 319 and 320 of 2021 and list on 8th March, 2022. In the meanwhile, the respondent may file a reply on/before the next date. The stay application will be considered on the next date.
2. Parties are directed to contact the Registrar 48 hours before the date fixed to find out as to whether the hearing would take place through video conferencing or through physical hearing.
3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.